

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.33409/2015

[Arising out of impugned final judgment and order dated 04-09-2015
in RSA No. 183/2006 passed by the Gauhati High Court]

ABDUS SATTAR & ORS.

Petitioner(s)

VERSUS

ABDUL BAREK & ORS.

Respondent(s)

Date : 26-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVANFor Petitioner(s) Ms. Diksha Rai, AOR
Ms. Atiga Singh, Adv.
Ms. Apurva Sachdev, Adv.
Mr. Piyush Vyas, Adv.
Ms. Purvat Wali, Adv.
Mr. Abhishek Jaiswal, Adv.For Respondent(s) Mr. Vishal Arun, Adv.
Mr. Azim H. Laskar, Adv.
Mr. Chandra Bhushan Prasad, AORUPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel for both the parties.
2. We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
3. The Special Leave Petition is accordingly dismissed.
4. Pending application(s), if any, stand disposed of.

(CHANDRESH)
COURT MASTER (SH)(POOJA SHARMA)
COURT MASTER (NSH)